

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/120(KB)2024
IA(I.B.C)/1278(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD JULY 2024

IN THE MATTER OF	INDIAN BANK VS MR. RANJAN SEN (PERSONAL GUARANTOR OF M/S NU METALO CRAFT PRIVATE LIMITED)
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Siddhanth Makkar, Adv.] For the Resolution Professional
Mr. Priyesh Mayank, Adv.]

Mr. Saurav Jain, Adv.] For Respondent No.2
Ms. Muskan Balasaria, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel on behalf of the Resolution Professional present.
2. **IA(I.B.C)/1278(KB)2024:**
 - a. None appears for the Personal Guarantor.
 - b. Registry is directed to issue notice to the Personal Guarantor for the objection if any, in the report by way of speed post and by e-mail and place the tracking information report on record.
 - c. Ld. Counsel for the Financial Creditor is directed to share a copy of the Resolution Professional's report with the Personal Guarantor. In the event Personal Guarantor use an objection in the report, let the same be done in ten days'.

- d. List the matter is scheduled to come up on **04.07.2024**, we post this matter on **14.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)